

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/162(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01ST FEBRUARY 2024, 02:30 P.M

IN THE MATTER OF	SHASHI PRAKASH BACHHAWAT VS SUPER FORGINGS & STEELS LTD
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Mr. Saptarshi Kar, Adv.] For the Operational Creditor

Ms. Joyshree Ghosh, Adv.]

Ms. Muskan Balasaria, Adv.] For the IRP

ORDER

1. Learned Counsel for the Operational Creditor present. Learned Counsel for the IRP present.
2. When this matter was taken up for consideration, it has been brought to our notice that the Corporate Debtor is under CIRP vide order dated 1st January, 2024 in C.P. (IB)/186(KB)2023. As such, this petition has become infructuous and is disposed of.
3. The Operational Creditor herein may file its claim with the IRP appointed in the said matter who shall consider the claim of the Operational Creditor in accordance with law.
4. Liberty is granted to the Operational Creditor to revive the Company Petition from this stage at which it is being disposed today, in case of settlement between the said parties in C.P. (IB)/186(KB)2023.
5. Accordingly, C.P. (IB)/162(KB)2023 is disposed of.

**Balraj Joshi
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**